

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (c). The requisite information is still awaited from the State Governments of Andhra Pradesh, Haryana, Himachal Pradesh, Jammu and Kashmir, Manipur, Nagaland, Punjab, Rajasthan, Tripura, Pondicherry and Union Territory of Daman and Diu. The matter is being pursued vigorously. On receipt of the information, a statement will be laid on the Table of the House.

[Translation]

Programmes Under Commissioned Programmes

1023. SHRI LALIT ORAON : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 1724 dated July 25, 1996 regarding producers in Doordarshan and state :

(a) whether the requisite information in regard to part (c) has since been collected.

(b) if so, the details thereof; and

(c) if not the time by which it is likely to be collected?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) No, Sir.

(b) Does not arise.

(c) All out efforts are being made to collect the information at the earliest.

Sick Iron Ore Mines

1024. SHRI ASHOK PRADHAN : Will the Minister of MINES be pleased to state :

(a) the number of sick iron ore mines in the country at present, State-wise.

(b) the reasons for their sickness.

(c) since when these mines have fallen sick.

(d) whether the Government propose to revive these mines; and

(e) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) There is no provision in the Mineral Conservation and Development Rules for furnishing information by the mine owners on sick mines.

(b) and (c). Does not arise.

(d) and (e). Government has no specific scheme for revival of mines which have closed or work temporarily discontinued. However, where the closure is due to lack of demand, it is felt that steps taken to liberalise the economy and increase in industrial production would

result in increasing demand for minerals and to make operations of such mines economical.

[English]

Creation of Air Freight Cities

1025. SHRI VIJAY GOEL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is a proposal under consideration of the Government for the creation of air freight cities near Palam, Delhi for smooth operation of air cargo service;

(b) if so, the details thereof; and

(c) by when the proposed air freight cities are likely to come in existence?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Yes, Sir.

(b) This proposal envisaged setting up of a company with India Trade Promotion Organisation, Airports Authority of India, Haryana Warehousing Corporation, and Central Warehousing Corporation as promoters for establishing a comprehensive cargo storage/clearance facility in or around Chauma village in Haryana.

(c) No final decision has been taken on this proposal so far.

Revision in Wages and DA Formula for PSUs

1026. SHRI HARADHAN ROY : Will the Minister of LABOUR be pleased to state :

(a) whether non-implementation of wage revision and new DA formula in public sector undertakings create a lot of industrial unrest and hardships to the workers; and

(b) if so, the time by which wage revision and new DA formula is likely to be implemented?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) and (b). Government vide DPE's OMs dated 12.4.93 and 17.1.94 have delegated full autonomy to public sector enterprises for concluding long term wage agreements with their workers in accordance with the prescribed parameters. The new DA formula has been extended to the unionised staff and workers in PSUs vide DPE's OM dated 29.9.95. Revision of wages is therefore done by managements of individual undertakings in accordance with outcome of their negotiations and within the parameters laid down by the above Government guidelines.

Telecom Regulatory Authority

1027. SHRI B.L. SHARMA PREM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to set-up Telecom Regulatory Authority of India;